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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 11/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Shripad Kulkarni
V/s. Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

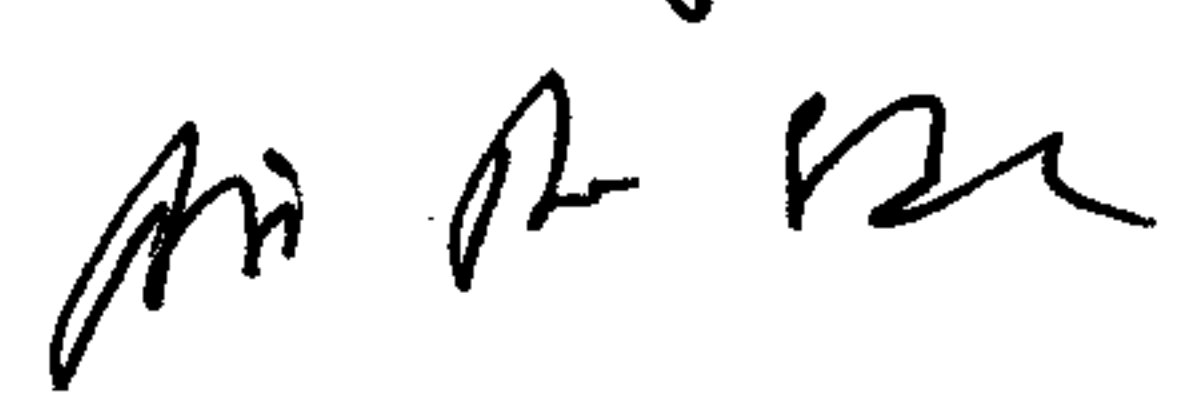
2.	CHETAN KAPADIA	ADVOCATE	WWIL	
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3.	SACHIN CHANDARANA	ADVOCATE	WWIL	
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4.	RASHID BOATWALA	ADVOCATE	WWIL	
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5.	UJWAL TRIVEDI	ADVOCATE	WWIL	
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6.	RAHUL JAIN	ADVOCATE	WWIL	
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7.	ANIP A GANDHI	ADVOCATE	RESP.	
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8.	PRATIK THAKKAR	Advocate	Operational Creditor	
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ORDER

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner.
Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.